SHRI P. SUNDARAYYA: Has it gone to some other Department?

SARDAR S. S. MAJITHIA: I am afraid I could not answer that.

SHRI P. SUNDARAYYA: Generally, to whom are the grievances addressed?

SARDAR S. S. MAJITHIA: Naturally to the Defence Department.

SHRI RAJAGOPAL NAIDU: Is it a fact that in these colonies which are meant for the settlement of ex-servicemen only, political sufferers are given preference?

SARDAR S. S. MAJITHIA: No, that is not a fact, Sir.

## CORRUPTION IN E. P. RAILWAY

- \*46. SHRI B. RATH: Will the Minister for HOME AFFAIRS be pleased to state:
- (a) whether a case of corruption was registered against three officers of the ex-E. P. Railway on 23rd May 1950;
- (b) whether the Inspector-General of the Special Police Establishment suggested the transfer of the officers concerned for facilitating full and free investigations in the case;
- (c) whether these officers were transferred; if not, why not; and
  - (d) at what stage the case now stands?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) (a) Yes.

- (b) and (c) Such a suggestion was received, but on examining the facts Government came to the conclusion that police investigation was not likely to be jeopardised by the presence of the accused officers. They were, therefore, not transferred.
- (d) On an examination of the evidence collected by the police and after obtaining further elucidation from the Ministry of Railways, Government

decided that there was no adequate reason to attribute any corrupt motives to the officers, and the case was, therefore, closed.

SHRI B. RATH: Is it a fact that in spite of the insistence of the Inspector-General, Special Police Establishment, to get these officers transferred, the Railway Ministry insisted that the officers should be kept there?

SHRI B. N. DATAR: There was no insistence on the part of the Police Officers, but a suggestion had been made and the officers of the Home Ministry, the Police officers and the Railway Department met together and considered that no transfer was necessary.

SHRI B. RATH: What is the difference between insistence and suggestion according to Government?

SHRI B. N. DATAR: Suggestion is mild; insistence is very strong.

Shri J. R. KAPOOR: May I know, Sir, whether the railway authorities insisted on these officers not being transferred?

SHRI B. N. DATAR: No. They put the case before this inter-departmental meeting and the meeting unanimously came to the conclusion that the transfer was not necessary and, secondly, the House may know, Sir, that the evidence in this particular case was documentary and, therefore, there was no question of any obstruction being raised by the presence of the officers at the places concerned.

Training of Indian Students under the Colombo Plan

\*47. SHRI B. V. KAKKILAYA: Will the Minister for FINANCE be pleased to state:

- (a) whether under the Colombo Plan it is proposed to send a number of Indian students to Britain;
- (b) if the answer to part (a) be in the affirmative, what are the details of the agreement governing the scheme;

- (c) whether any students have already been selected for training under this scheme; if so, who are they, what are their qualifications, and how they were selected;
- (d) where these students are expected to undergo training and what subjects they are to specialise in;
- (e) what are the financial commitments of the Government of India and the Government of the United Kingdom, respectively, towards implementation of this scheme; and
- (f) what prospects these students will have on their return to India after training?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) Yes, Sir.

- (b) The students are being sent to the United Kingdom under the Technical Co-operation Scheme of the Colombo Plan. The assistance under the Scheme is being provided on a bilateral basis between the two Governments.
- (c) Yes, Sir; the candidates selected. were those already in employment and had the necessary technical qualifications pertaining to their positions. The candidates were selected either by the ad hoc boards attached to Central Ministries concerned or by similar process in the State Governments.
- (d) The students would study in fields for which they were selected for training in the U.K. These are mainly in Agriculture, Communication, Public Health and Medicine, Irrigation and Power, Coal Mining, Industry and specialised fields of Labour.
- (e) According to the Technical Cooperation Scheme, all costs of training, living allowance and passage both ways are met by the country providing the The Government of India or the sponsoring authority has to bear inland cost on transportation and the salaries.
- (f) The students sent abroad for training will come back to their jobs.

SHRI B. V. KAKKILAYA: Does "Industry" include basic industries also?

to Questions

- SHRI M. C. SHAH: I have already mentioned, Sir, in reply to part (d); these are the only industries for training in which the students have gone.
- SHRI K. C. GEORGE: Will the Government give Statewise the numter of students sent for this purpose?

SHRI M. C. SHAH: Applications are invited. There are certain Central Government employees, and there are certain State employees.

SHRI K. C. GEORGE: I want to know whether the hon. Deputy Minister will be able to give Statewise the number of students who have gone.

SHRI M. C. SHAH: I have no information Statewise. I can give thenumber of students who have gone.

SHRI H. D. RAJAH: Is there any guarantee that these boys, when they come back, will be given jobs by the Government?

SHRI M. C. SHAH: That does not arise. As I have already said, selection is made from among those who are in employment. Naturally, after training they return to their jobs.

KHWAJA INAIT ULLAH: Who selected them?

SHRI M. C. SHAH: As I have already said, they were selected by the ad hoc boards attached to Central Ministries concerned or by similar process in the State Governments.

SHRI S. MAHANTY: Will the hon. Deputy Minister oblige us by giving us a list of the students who are going to be trained under this scheme Statewise?

SHRI M. C. SHAH: I will collect the information and give it.

Prof. G. RANGA: In view of the fact that in the past so many of these people have been appointed for desk 277

jobs rather than for technical jobs after training in England and other countries, are Government taking any steps to see that such mistakes are not made hereafter and that these people when they complete their training are assigned specialised jobs in this country?

SHRI MAHAVIR TYAGI: That happened in the days when the students were rather unattached. These students are already in employment, either under the Central Government or under State Governments. So, in this case the difficulty will not arise. They will come back to their original jobs and do their work better.

Prof. G. RANGA: Anyhow, will this point be kept in view?

## (No answer.)

SHRI B. RATH: Is it not a fact that the technicians under the employ of the State Governments and of the Central Government have to do more file work than technical work?

SHRI M. C. SHAH: They have to carry out the duties assigned to them.

## ANTE-DATING OF COMMISSIONS

- \*48. DR. R. B. GOUR: Will the Minister for Defence be pleased to state:
- (a) whether it is a fact that Government ordered the ante-dating of commissions of all officers of the Armed Forces;
- (b) if the answer to part (a) be in the affirmative, whether the orders have been implemented in all sections and wings of the Defence Services; if not, why not?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) and (b). Ante-dating of commissions is permissible only in the case of certain categories of officers of the Defence Services. In the Army, only officers of the Technical Services who possess certain specified qualifications before | ment have looked into the matter?

entry into the Indian Army are entitled to it and the orders have already been implemented in their case. In the Navy, only selected officers of the Indian Naval Reserve and the Indian Naval Volunteer Reserve on transfer to the regular cadre were given antedating of seniority in 1946. This order has already been implemented. In the Air Force, Government sancante-dating of commissions in the case of officers of the Technical Branch who possessed certain specified qualifications before their entry into Force. The notification implementing these orders will issue before long.

SHRI P. SUNDARAYYA: Why has there been so much delay in bringing these orders into force in the case of the Air Force?

SARDAR S. S. MAJITHIA: If I understand, Sir, rightly, I should like to deny that. There has been no delay in the case of the Army and the Navy. In the case of the Air Force alone, due to certain difficulties, because if the ante-dating had taken place, if it had been done on an ad hoc basis certain persons would have been dissatisfied, that case is receiving special attention, and therefore the delay.

SHRI K. S. HEGDE: The hon, Minister referred to certain difficulties and further said that certain people would have been dissatisfied. Is not Government proceeding on the basis of any principle?

SARDAR S. S. MAJITHIA: Yes, we are proceeding according to a certain principle. But due to the fact that various people possess different types of knowledge, they have to be fitted in.

Shri C. G. K. REDDY: Is it a fact that age also conditions the manner of ante-Jating and promotion, and, if so, whether some anomalies in respect of age have been brought to the notice of Government; and whether Govern-